

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR
BENCH, JAIPUR.

O.A. No. 94/93

Dt. of order: 10.3.93

Chhittarla Panchal : Applicant

Vs.

Union of India & Ors. : Respondents

Mr. K. L. Thawani : Counsel for applicant

CORAM:

Hon'ble Mr. Justice D. L. Mehta, Vice Chairman

Hon'ble Mr. B. N. Dhoundiyal, Member (A).

PER HON'BLE MR. JUSTICE D. L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant.

Applicant vide Annexure : A4 dated 20th March 1990

served a notice for voluntary retirement. Vide

Annexure : A-1 and Annexure : A-2 dated 16.4.90 and

22.10.90, retirement orders were passed and the

Post Master General also approved the retirement.

After the expiry of the notice period automatic

retirement takes place unless otherwise stated by

the authorities. The counsel for the applicant

has cited the case of Mrs. P. Baby Vs. Air Officer

Commanding in Chief reported in 1989 (11) CAT 583.

and the ratio dicta
We have perused the record of this case does not

apply in the facts and circumstances of this case.

In the retirement notice such ground *was* not been

taken by the applicant and secondly the withdrawal

notice has also not been served within the period

of 3 months i.e. before the expiry of the notice

period. In such circumstances, we do not find any

force in the O.A. and the application is dismissed

summarily.

B.N.Dhondiyal
(B. N. Dhoundiyal)
Member (A)

D.L.Mehta
(D. L. Mehta)
Vice Chairman.